

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

107. C.P.(IB)-148(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.04.2024**

NAME OF THE PARTIES: Shriram City Union Finance Limited  
VS  
Armax Health Private Limited

**Appearance:**

For the Petitioner: Adv. Uma Shankar a/w Adv. Niti Chaturvedi

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Heard the Counsel for the Petitioner at some length. However, the record of default issued by NeSL has not been placed on record. Ld. counsel seeks time to place it on record by way of additional affidavit and also explain how the date of default is 27.02.2020. It is also noted that certain pages of the petition are not legible for which he further undertook to place on record the typed copy of the same.
2. Let the same be done within two weeks. List on **07.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)